

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY
(PART – I, SECTION – I)

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 07 (RE-2008)/2004-09
NEW DELHI : 22 April, 2008

Subject: - **Procedure for import of Vegetable Fats (Vanaspati) under Indo-Sri Lanka Free Trade Agreement.**

In exercise of powers conferred under paragraph 2.4 of the Foreign Trade Policy, 2004-09, as notified in the Gazette of India extraordinary Part II, Section 3, Sub section (ii) as amended from time to time and in supersession of Public Notice No. 69 (RE- 2006) dated 21.11.2006 and Public Notice No. 13 (RE-2007) dated 02.07.2007, so far as they apply to import of Vegetable Fats [Vanaspati], the Director General of Foreign Trade hereby notifies the following arrangement for import of Vegetable Fats under Indo-Sri Lanka Free Trade Agreement:

1. The total quantum of import of vegetable Fats under Indo-Sri Lanka Free Trade Agreement shall be restricted to 2.5 lakh MT per annum. The details of the items included under this Quota shall be as under:-

ITEM HS	WCO Classification	Trade Classification
1516.20	Vegetable fats and oils and their fractions	Vanaspati
1517.10	Margarine, excluding liquid margarine	Margarine
1517.90	Other	Bakery Shortening

2. The imports of the items in India shall be allowed, based on production of Tariff Rate Quota Certificate (TRQC) and Certificate of Origin (CoO) issued by the Designated Authority, that is, Department of Commerce, Government of Sri Lanka. TRQC shall be issued in advance, in duplicate. TRQC will be sent by the Sri Lankan exporter to Indian importer. The formats of TRQC and CoO are given in Annexure 'A' and 'B' to this Public Notice.
3. Import quota of 2.5 lakh MT refereed in Para (1) above shall be allocated by the Government of Sri Lanka in four equal quarterly tranche. Import quota of one quarter shall not be allowed to be carried over to the next quarter. Date of import for this purpose shall be reckoned with reference to the Bill of Lading date.
4. Import of the items shall be allowed only through the following ports/ICDs:

Ports: Mumbai, JNPT/Nhava Sheva, Kandla, Chennai, Cochin, Tuticorin, Vizag (Vishakhapatnam), Kolkata, Haldia, Kakinada, New Mangalore,

Morgumao, Mundra.

ICDs: Tughlakabad, Ludhiana, Ahmedabad, Kanpur, Jaipur, Pithampur/Indore, Faridabad.

5. Customs authorities shall forward a consolidated report of all such imports to Directorate General of Foreign Trade, New Delhi, on a monthly basis, latest by 10th of the following month.

This issues in public interest.

Sd/-
(R.S. GUJRAL)
DIRECTOR GENERAL OF FOREIGN TRADE

(Issued from F.No.01/53/162/1109/AM07/F-2/ILS)

ANNEXURE -A

S.No. of CoO UNDER ISLFTA _____ TARIFF RATE QUOTA CERTIFICATE(TRQC) (To be issued in duplicate) (FOR EXPORTS OF VANASPATI, BAKERY SHORTENING AND MARGARINE FROM SRI LANKA TO INDIA UNDER THE INDIA-SRI LANKA FREE TRADE AGREEMENT) (To be filled in by the certifying authority, Government of Sri Lanka)			
PART A: DETAILS OF EXPORTS			
1.Name & Address of Sri Lanka Exporter		2. Name & Address of Indian Importer	
3. HS No	4. Quota Year & months	5.Quantity in mt	6.FOB value
7. Description of Goods	8.Marks & Nos. of Shipping Packages	9.Mode of Transport and Port of Loading	10.Remarks if any

PART B: QUOTA DETAILS AND CERTIFICATION	
It is hereby certified that with this consignment, the position regarding quota is as follows:	
(i) Total quota allocated for this product: _____ mt From To (ii) Cumulative quantity of export for this quartermt (iii) Export under current consignmentmt (iv) Balance quota for the current quartermt	Place: Date: Signature & Stamp of the certifying authority of Sri Lanka

ANNEXURE -B

CERTIFICATE OF ORIGIN

1.Goods consigned from (Exporters' Business Name, Address, Country)			Reference No. TRQ IN VANASPATI, BAKERY SHORTENING AND MARGARINE UNDER ISLFTA (Combined declaration and certificate) Issued in (Country)		
2.Goods consigned to (Consignee's Name, Address, Country)			4. For Official use		
3.Means of transport and route (as far as known)					
5.Tariff item	6.Marks and number of	7.Number and kind of packages	8. Origin criterion	9.Gross weight or	10.Number and date of invoice

item number	number of packages	kind of packages description of goods	criterion	weight or other quantity	date of invoices
11. Declaration by the Exporter The undersigned hereby declares that the above details and statements are correct; That all the goods were produced in (Country) and that they comply with the origin requirements specified for those goods in ISLFTA for goods exported to (Importing Country) Place and date, signature of the authorized signatory			12. Certificate: It is hereby certified; on the basis of control carried out that the declaration by the exporter is correct. Place and date, signature and stamp of certifying authority.		